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Government of India
Ministry of Finance
Department of Revenue

New Delhi, the 20th February, 1981.

NOTIFICATION
INCOME TAX

No.3884(F.No.398/8/81-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri Roshan Lal being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Roshan Lal takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DY. SECRETARY TO THE GOVERNMENT OF INDIA.

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* SHARMA *